

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-123/2003/5578/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Mallika Dutta,
Principal Judge,
Family Court, Nalbari.

Dated Guwahati the 28th June, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. FC.NLB/08/2019/566 dtd. 26.06.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for six days from 01.07.2024 to 06.07.2024** (prefixing 30.06.2024; suffixing 07.07.2024), **along with station leave permission, from the morning of 30.06.2024 till the morning of 08.07.2024**, subject to the submission of your Leave Admissibility Report, from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you are to hand over charge to the Counsellor, Family Court, Nalbari, in his absence to the District & Sessions Judge, Nalbari, and in his absence to the i/c District & Sessions Judge, Nalbari.

Yours faithfully,

-Sd-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-123/2003/5579-5580(A)/A dated 28.06.2024
Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is enclosed herewith)
2. The District & Sessions Judge, Nalbari.
- ✓ 3. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)